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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, DELHI

.....

D.A.No.2695/91.

Date of decision: 13-4-92.

Sudershan Kumar Sethi

...Applicant

Shri G.K. Aggarwal

...Counsel for the
Applicant.

Versus

Union of India & Ors.

...Respondents

Shri B.S.Rao, ~~PRINCIPAL BENCH~~

...Proxy counsel for Shri
P.P.Khurana, counsel
for the Respondents.

CORAM:

THE HON'BLE MR. JUSTICE RAM PAL SINGH, VICE CHAIRMAN.
THE HON'BLE MR. I.P.GUPTA, MEMBER (A)

JUDGMENT (ORAL)

(Delivered by Hon'ble Mr. I.P.Gupta, Member(A))

Both are heard.

2. The prayer of the applicant in regard to P-I and P-II has already been met. According to the learned counsel for the applicant who states that the selection has already been set aside, ^{The} ~~the~~ only prayer that he makes is that if a review DPC should be held earliest possible to re-consider the cases in accordance with the rules. This prayer is allowed and the respondents are directed to have a review DPC earliest possible, preferably within 2 months in case the Select List earlier drawn up has already been cancelled by the respondents.

With the above direction, the OA is disposed of
finally.

pkk.

I.P.Gupta
(I.P.GUPTA)
MEMBER (A)

Ram Pal Singh
(RAM PAL SINGH)
VICE CHAIRMAN

13-4-92.